

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 22nd day of January, 2001.

Court: Hon'ble Mr. S. Dayal, A.M.  
Hon'ble Mr. Rafiq Uddin, JM

ORIGINAL APPLICATION NO. 04/01 OF 2000

Sri Nath Tiwari,  
s/o Shri Sheo Prasad Tiwari,  
r/o village & Post Bihasara,  
District Mirzapur.

. . . . . Applicant

(By Advocate Sri B.N. Mishra)

Versus

1. Union of India,  
through Chief Post Master General,  
at Lucknow.
2. The Post Master General,  
Allahabad Circle, Allahabad.
3. The Superintendent of Post Office,  
Mirzapur.
4. Bali Ram,  
s/o Basantey,  
r/o Bihasara, Post Office- Bihasara,  
District Mirzapur.

. . . . . Respondents

O\_R\_D\_E\_R

(OPEN COURT)

(By Hon'ble Mr. S. Dayal, A.M.)

This application under Section 19 of the  
Administrative (Tribunals) Act, 1985 has been filed for  
setting aside the impugned order dated 9.10.2000 and  
for quashing the advertisement dated 20th November, 2000.

2.

OA 04/2001

2. The applicant in the O.A. seeks to challenge the Notification issued in pursuance of this order on 20.11.2000 (Annexure A-19 to this OA).

3. We find that no illegality in the order of the Respondent no.2 dated 19.10.2000. It does not prevent the applicant from applying for the post and to be considered for appointment on the said post. Hence, we dismiss this application illumini as mis-conceived.

*Ranjith*

J.M.

*A.M.*

Nath/